

ACT No. XXXI OF 1940

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on
the 27th November, 1940.)

An Act further to amend the Cantonments Act, 1924.

WHEREAS it is expedient further to amend the
Cantonments Act, 1924, for the purposes here-
inafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Cantonments (Amend- short title.
ment) Act, 1940.

2. For clause (i) of sub-section (2) of section 27 of Amendment of
the Cantonments Act, 1924 (hereinafter referred to as section 27,
the said Act), the following clause shall be substituted, Act II of
namely :— 1924.

“(i) is not either a British subject or a subject of
an Indian State, or”.

3. In section 32 of the said Act, after the words Amendment of
“meeting of the Board” the words “or of any com- section 32, Act
mittee of the Board” shall be inserted. II of 1924.

4. In section 34 of the said Act,—

(a) in clause (a) of sub-section (1), for the words
brackets and figures “or in sub-section (2)
of section 28” the words and figures “or in
section 28” shall be substituted ;

(b) after sub-section (2) the following sub-section
shall be inserted, namely :—

“(2A) The Central Government may, on receipt
of a report from the Officer Commanding the
station, through the Officer Commanding-
in-Chief, the Command, remove from a Board
any military officer nominated a member of
the Board who is, in the opinion of the
Officer Commanding the station, unable to
discharge his duties as member of the
Board and has failed to resign his office.”

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Amendment of section 35, Act II of 1924. 5. In sub-section (1) of section 35 of the said Act, after the word, brackets and figure "sub-section (1)" the words, brackets, figure and letter "or under sub-section (2A)" shall be inserted.

Amendment of section 186, Act II of 1924. 6. In clause (b) of section 186 of the said Act, for the words "in any specified area or areas" the words "in the cantonment or any part thereof" shall be substituted.

Amendment of section 188, Act II of 1924. 7. In section 188 of the said Act, for the word "building" the word "structure" shall be substituted.

Amendment of Schedule V, Act II of 1924. 8. In Schedule V to the said Act, the entry relating to section 137 shall be omitted.